

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/162/ (IB)/2017
NAME OF THE PETITIONER(S) : K. PORKODI
NAME OF THE RESPONDENT(S) : KK FLATS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	X. PRAKASH	Counsel In Petition	VH
2.	M. NALLA RAMBHI.	Counsel for Resp	Prasanna

ORDER

Under adjudication are the Company Petition Nos. TCP/115/(IB)/2017 TCP/144/(IB)/2017, TCP/145/(IB)/2017, TCP/156/(IB)/2017 TCP/162/(IB)/2017 and TCP/166/(IB)/2017, in which Counsels for both the sides are present. This Bench, vide its order dated 21.08.2017 in TCP/89/(IB)/CB/2017, in the matter of **A. Prem Kumar Vs. M/s. K.K. Flats Pvt. Ltd.**, has initiated Corporate Insolvency Resolution Process, declared moratorium and appointed IRP. Since these cases are against the same Corporate Debtor and are connected with TCP/89/(IB)/CB/2017, the Petitioners are directed to file respective claims before the IRP. Accordingly, the Petitions stand disposed of. The Registry is directed to communicate this Order to the Financial Creditor and the Corporate Debtor.



(S. Vijayaraghavan)
Member (Technical)

pam



(Ch. Md. Sharief Tariq)
Member (Judicial)